GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 2371
ANSWERED ON- 09/08/2021

IMO MEETING OF MEMBER STATES

2371. SMT. PHULO DEVI NETAM:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

(a) whether Government has approved a delegation to attend International Maritime Organization (IMO) meetings of Member States;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) details of submissions made by Indian delegations to the IMO from 2014 till date?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a)& (b) Yes Sir. The International Maritime Organization [IMO] conducts meetings on various subject matters affecting the maritime field, under the auspices of its Assembly and Council, and committees such as the Legal Committee, Maritime Safety Committee, Marine Environment Protection Committee, Facilitation of Maritime Traffic Committee and the Technical Co-operation Committee and their various sub – committees. Accordingly, depending on the subject matter expertise, as may be required for the specific meetings, the composition of the India delegation is determined from time to time. India is regularly attending meetings of the IMO. However, during the COVID pandemic from 2020 and the current year also, the IMO meetings are being held remotely and being attended by Indian delegation online.

(c) The list of various papers submitted by Indian delegations to the IMO from 2014 till date are attached as **Annexure-1.**

Annexure-1

DETAILS OF SUBMISSIONS MADE BY INDIAN DELEGAIONS TO THE IMO FROM 2014 TO 2021 (TILL DATE)

ALL PAPERS OF INDIA IN MEPC SESSION

Sr. No	Document No.	Submitted by	Submitted date	Agenda Item	Summary of Agenda
	MEPC 66			**2014**	
1	MEPC 66/INF.17	India	26 December 2013	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Suitability of Port-based Mobile Ballast Water Treatment Facilities (BWTBoats) as a viable option for regional and coastal ships to comply with the BWM Convention This document is submitted as a supporting document to document MEPC 66/2/8 submitted by India and containing an application for approval in principle of an Other Method, i.e. Port-based Mobile Ballast Water Treatment Facility (BWTBoat) under regulation B-3.7. The suitability of the Port-based Mobile Ballast Water Treatment Facility as a viable option of ballast water management for regional and coastal ships is established in this submission. It also provides technical details of the concept and data analysis of ship movements, explains the suitability parameters such as cost effectiveness, environmental acceptability, economical and biological efficacy with respect to compliance against paragraphs 1.1.2 and 2.2.2.5 of resolution MEPC.206(62) the Procedure for approving Other Methods of ballast water management in accordance with regulation B-3.7 of the BWM Convention. This document also gives guidance to port States towards implementation of this approach for ships plying in regional and coastal areas.

2	MEPC 66/2/8	India	26 December 2013	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Port-based Mobile Ballast Water Treatment Facility (BWTBOAT) as an Other Method of ballast water management for regional and coastal trading ships This document provides clarifications on the issues raised on India's submission (MEPC 65/2/20) during MEPC 65 and describes how the Port-based Mobile Ballast Water Treatment Facility (BWTBoat) approach is different from the existing provisions of reception facilities covered under regulation B-3.6 as well as under Guidelines (G5). This document also gives details of the regulatory framework with respect to mobile ballast water treatment facilities. This document also contains an application for approval of the BWTBoat in accordance with B-3.7 of the BWM Convention.
3	MEPC 66/4/17	Angola, Argentina, Brazil, China, Cuba, India, Malaysia, Nigeria and South Africa	24 January 2014	AIR POLLUTION AND ENERGY EFFICIENCY	Implementation of resolution MEPC.229(65) on the "Promotion of Technical Co-operation and Transfer of Technology Relating to the Improvement of Energy Efficiency of Ships" This document provides a proposal for implementing resolution MEPC.229(65) on the "Promotion of Technical Co-operation and Transfer of Technology Relating to the Improvement of Energy Efficiency of Ships", adopted by MEPC 65 on 17 May 2013
MEPC 68		**2015**			
1	MEPC 68/4/6	India	20 March 2015	FURTHER TECHNICAL AND OPERATIONAL MEASURES FOR ENHANCING THE ENERGY EFFICIENCY OF INTERNATIONAL SHIPPING	This document provides comment on the future European Union system for monitoring, reporting and verification of CO2 emissions and energy efficiency of Maritime Transport

2	MEPC 68/12/14	India	20 March 2015	REPORTS OF SUB-COMMITTEES	Comments on the outcome of PPR 2 Information to be included in the bunker delivery note (regulation 18.5) and simplification of the fuel verification procedure of MARPOL Annex VI in line with ISO 4259 and the development on sampling guidelines This document provides comments on the outcome of PPR 2 with respect to information to be included in the bunker delivery note and the relation to the fuel verification procedure for MARPOL Annex VI fuel oil samples in line with ISO 4259
MEPC 69		**2016**			
1	MEPC 69/4/12	India	12 February 2016	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Exceptional discharge of ballast water carried on oil tankers in cargo tanks in exceptional cases This document recommends that discharge of additional ballast water carried in cargo tanks of tankers as per MARPOL Annex I, regulation 18.3.2 be treated as exceptional under the International Convention for the Control and Management of Ships' Ballast Water and Sediments, 2004 (BWM Convention) and should not be subject to regulation B-3 of the BWM Convention
2	MEPC 69/INF.21 12	India	February 2016	FURTHER TECHNICAL AND OPERATIONAL MEASURES FOR ENHANCING THE ENERGY EFFICIENCY OF INTERNATIONAL SHIPPING	Findings from a study on the use of transport work parameters to determine The energy efficiency of existing ships This document provides findings from a study conducted on the use of transport work parameters, i.e. distance travelled, service hours and tonne-nautical mile of cargo carried in evaluating energy efficiency of 16 oil tankers and seven bulk carriers on worldwide trade and flying the Indian flag. The findings show a wide variation in key energy efficiency performance indicators for use as an energy efficiency standard for existing ships.
3	MEPC 69/6/4	India	12 February 2016	FURTHER TECHNICAL AND OPERATIONAL MEASURES FOR	Non-viability of establishing an operational efficiency standard for existing ships This document provides comments on difficulties associated with efforts to establish an energy efficiency standard for

				ENHANCING THE ENERGY EFFICIENCY OF INTERNATIONAL SHIPPING	existing ships on the basis of certain work done parameters, and suggests the establishment of a robust mechanism for data collection related to fuel consumption of vessels only until an effective means of promoting energy efficiency of existing ships is found
4	MEPC 69/8/2	India	25 February 2016	AMENDMENTS TO MARPOL ANNEX V, FORM OF GARBAGE RECORD BOOK	Matters deferred from MEPC 68 and MEPC 65 2012 Guidelines for the implementation of MARPOL Annex V for dealing with special waste including E-waste generated during operation/maintenance of the ship and inclusion in Garbage Record Form
5	MEPC 69/13/3	India	12 February 2016	REPORTS OF OTHER SUB-COMMITTEES	Comments on the draft amendments to MARPOL Annexes I, IV and VI and the draft MEPC circular regarding the exemption of unmanned non-self-propelled (UNSP) barges from the survey and certification requirements This document comments on the draft amendments to MARPOL Annexes I, IV and VI and the draft MEPC circular regarding the exemption of unmanned non-self-propelled barges from the survey and certification requirements. The document also suggests that in place of a single exemption certificate covering all relevant Annexes as suggested, the exemption be provided under individual Annexes (such as Annex I and VI) for such ships.
6	MEPC 69/14/3	India	12 February 2016	PROMOTION OF IMPLEMENTATION AND ENFORCEMENT OF MARPOL AND RELATED INSTRUMENTS	Format of the Document of Approval for the stability instrument required on tankers This document suggests a format of the Document of Approval for the stability instrument required on tankers based on MARPOL Annex I, regulation 28.6, and the IBC Code, chapter 2, section 2.2.6
MEPC 70		**2016**			
1	MEPC 70/3/6	India, Liberia and the Marshall Islands	25 August 2016	CONSIDERATION AND ADOPTION OF AMENDMENTS	Comments on draft amendments to MARPOL Annex VI related to the data collection system for fuel consumption This document proposes the replacement of all references to "Registered Owner" in the draft regulation with references to

				TO MANDATORY INSTRUMENTS	"Company" since that is the legal entity responsible for a ship's safety management system of which SEEMP is a part. Responsibility for the documenting procedure for a data collection system for fuel consumption and the envisaged responsibility for arranging verification and maintenance of the Statement of Compliance for the ship will rest with the "Company".
2	MEPC 70/4/4	India	12 July 2016	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Draft guidance for deploying, using and implementing treated water delivering facilities, e.g. BWTBoat as other methods of ballast water management This document discusses the improved concept of Ballast Water Treatment Boat (BWTBoat) with reference to document MEPC 66/2/8 (India) and queries raised by MEPC 66. It shows the possibility of using BWTBoat as a treated water delivering facility, only at ballast uptake port, based on use of chlorination technology. India thinks that this renewed concept should get approval in principle by the Committee in accordance with regulation B-3.7 and an application for the same is attached as annex 1 in accordance with resolution MEPC.206(62). Also, annex 2 provides a draft guidance for treated water delivering facilities (e.g. BWTBoat) to handle situations when ballast water is loaded from a BWTBoat to a ship not intending to discharge water to another BWTBoat or reception facility, as requested by MEPC 66. This submission also throws light over compliance and liability issues while using BWTBoat as an alternative method of ballast water management with reference to paragraph 15 of document MEPC 66/WP.6.
3	MEPC 70/4/5	India	12 July 2016	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Contingency measures for ships to comply with the BWM Convention This document discusses the issue of contingency measures and provides points for draft guidance which the Committee will develop as the way forward mentioned in annex 2 of document MEPC 68/WP.8, i.e. the Roadmap for the implementation of the BWM Convention. This document also describes possible viable solutions to handle non-compliance by ships at ballast discharge ports

4	MEPC 70/4/15	India, ICS, BIMCO, INTERTANKO, CLIA, IPTA and WSC	19 August 2016	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Options to allow vessels to install ballast water management systems approved in accordance with the revised Guidelines (G8) This document notes that the Committee is taking positive steps to ensure that ballast water management systems type approved under the revised Guidelines (G8) type approval process are fit for purpose and meet the environmental objectives of the BWM Convention and proposes options to allow vessels to install ballast water management systems that have been type approved under the revised Guidelines (G8) process
5	MEPC 70/7/4	Angola, Brazil, Bolivia, China, Ecuador, India, Iran, South Africa and Uruguay	19 August 2016	REDUCTION OF GHG EMISSIONS FROM SHIPS	Proposal on how to progress on the contribution of international shipping to GHG emissions reduction efforts Key issues need to be addressed when considering how to progress the matter of reduction of GHG emissions from ships, including maritime transport demand, efficiency and fuel. Based upon these considerations, the co-sponsors invite the Committee to develop a roadmap for further enhancing the energy efficiency of international shipping
6	MEPC 70/15	India	12 July 2016	WORK PROGRAMME OF THE COMMITTEE AND SUBSIDIARY BODIES	Proposal for a new output regarding the stability instruments required on tankers This document proposes a new output regarding the stability instruments required on tankers
7	MEPC 70/15/6	India, the United States and IACS	19 August 2016	WORK PROGRAMME OF THE COMMITTEE AND SUBSIDIARY BODIES	Further developments on IACS UIs and possible amendment to the 2011 Guidelines addressing additional aspects to the NOX Technical Code 2008 with regard to particular requirements related to marine diesel engines fitted with Selective Catalytic Reduction (SCR) Systems (resolution MEPC.198(62), as amended by resolution MEPC.260(68)) This document supplements the justification for the new work programme proposed by the PPR Sub-Committee at its third session (PPR 3/22, annex 8)
8	MEPC 70/17/8	India	19 August 2016	ANY OTHER BUSINESS	2012 Guidelines for the implementation of MARPOL Annex V for dealing with "E-waste" generated during operation/maintenance of the ship Definition of "E-Waste"

					This document suggests a definition of "E-Waste"
9	MEPC 70/17/8/Corr.1	India	31 August 2016	ANY OTHER BUSINESS	2012 Guidelines for the implementation of MARPOL Annex V for dealing with "E-waste" generated during operation/maintenance of the ship Definition of "E-Waste" Corrigendum
MEPC 71		**2017**			
1	MEPC 71/14/3	India	30 March 2017	WORK PROGRAMME OF THE COMMITTEE AND SUBSIDIARY BODIES	Proposal for a new output to amend the definition of "person" as provided in MARPOL Annex IV This document proposes a new output for an amendment of the definition of "person" as provided in regulation 1 of MARPOL Annex IV, considering that categories of persons other than crew and passengers are also referred to in IMO instruments
2	MEPC 71/7	China and India	31 March 2017	REDUCTION OF GHG EMISSIONS FROM SHIPS	Proposal on the development of the comprehensive IMO Strategy on reduction of GHG emissions from ships This document highlights that the comprehensive IMO Strategy on reduction of GHG emissions from ships should be durable, balanced and provide confidence. It is proposed that the IMO Strategy should entail both top-down and bottom-up components, drawing upon the experience from the Paris Agreement. Subsequently, this document puts forward a framework for the IMO Strategy and its potential elements.
3	MEPC 71/16/3	India	30 March 2017	ANY OTHER BUSINESS	Status of compliance with the Hong Kong International Convention for the Safe and Environmentally Sound Recycling of Ships by Indian (Alang) Ship Recycling Yard This document provides the status of compliance with the Hong Kong International Convention for the Safe and Environmentally Sound Recycling of Ships by Indian (Alang) Ship Recycling Yard

4	MEPC 71/4/12	Brazil, the Cook Islands, India, Liberia, Norway and the United Kingdom	19 April 2017	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	A compromise proposal for the amendment of regulation B-3 of the BWM Convention This document responds to the invitation by MEPC 70 to develop a compromise solution regarding the amendment of regulation B-3 of the BWM Convention. The compromise proposal builds upon the option previously agreed at MEPC 69 and the alternate amendment presented at MEPC 70 in document MEPC 70/WP.12. The co-sponsors submit this document in order to assist the Committee to arrive at a solution which can be accepted by all.
5	MEPC 71/5/15	China, India and the Russian Federation	28 April 2017	AIR POLLUTION AND ENERGY EFFICIENCY	Efficient implementation of MARPOL Annex VI provisions The document contains analyses of the situation concerning implementation of MARPOL Annex VI provisions and a draft IMO Assembly resolution on enhancing environmental protection against ship emissions and compliance with the said Annex
6	MEPC 71/4/25	India	28 April 2017	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	Draft text for guidance on contingency measures under the BWM Convention This document is submitted in accordance with the request by the Committee vide paragraph 4.52 of the report of MEPC 70 (MEPC 70/18) regarding submissions of draft text for guidance on contingency measures under the BWM Convention to MEPC 71, taking into consideration the outline and the relevant topics set out in annex 2 of document MEPC 70/WP.10. This document is also to be seen along with document MEPC 71/4/26 which describes the international ballast connection recommended for ships to use contingency measures.
7	MEPC 71/9/6	Brazil and India	28 April 2017	POLLUTION PREVENTION AND RESPONSE	Consistent implementation of regulation 14.1.3 of MARPOL Annex VI This document comments on the draft justification and scope of a new output for consistent implantation of 0.5% sulphur rule proposed by PPR 4 and suggest inclusion of measures for gathering data with respect to availability of required fuel to make transition plans effective

8	MEPC 71/7/6	Argentina, Brazil, China, Ecuador, India, Nigeria, Saudi Arabia, South Africa and Turkey	28 April 2017	REDUCTION OF GHG EMISSIONS FROM SHIPS	Guiding principles for the IMO Strategy on reduction of GHG emissions from ships This document proposes guiding principles for the IMO strategy on reduction of GHG emissions from ships
9	MEPC 71/4/26	India	28 April 2017	HARMFUL AQUATIC ORGANISMS IN BALLAST WATER	International Ballast Connection This document is prepared to put more light on standard connections recommended in paragraph 7.4 of the Guidelines for ballast water reception facilities (G5) under the BWM Convention and also one of the relevant topics set out in annex 2 of document MEPC 70/WP.10 related to port-based treatments as contingency measures. India recommends 6 or 8 inches as the standard diameter for uniform interface between ship and port-based facilities. This document should be referred to along with document MEPC 71/4/25 while drafting guidance for contingency measures.
10	MEPC 71/9/6/Corr.1	Brazil and India	8 May 2017	POLLUTION PREVENTION AND RESPONSE	Consistent implementation of regulation 14.1.3 of MARPOL Annex VI Corrigendum
MEPC 73		**2018**			
1	MEPC 73/11/2	India, Marshall Islands, United States and IACS	20 August 2018	POLLUTION PREVENTION AND RESPONSE	Comments on the draft 2018 Guidelines for the application of MARPOL Annex I requirements to floating production, storage and offloading facilities (FPSOs) and floating storage units (FSUs) This document provides comments on the draft 2018 Guidelines for the application of MARPOL Annex I requirements to floating production, storage and offloading facilities (FPSOs) and floating storage units (FSUs), as agreed at PPR 5

2	MEPC 73/8/5	India	16 August 2018	DEVELOPMENT OF AN ACTION PLAN TO ADDRESS MARINE PLASTIC LITTER FROM SHIPS	Input and proposals for the IMO action plan to minimize plastic litter from ships As requested by MEPC 72, this document offers some valuable proposals, which are to be considered while drafting the action plan to minimize plastic litter, especially for thin gauge plastic bags and fishing net pollution in the sea from ships. The annex provides an analysis of the data available in GISIS with respect to alleged inadequacies of port reception facilities (PRFs) in relation to plastic litter.
3	MEPC 73/6/3	India and IACS	17 August 2018	FURTHER TECHNICAL AND OPERATIONAL MEASURES FOR ENHANCING THE ENERGY EFFICIENCY OF INTERNATIONAL SHIPPING	Implementation of the Data Collection System for fuel oil consumption of ships This document discusses the implementation of the requirements in chapter 4 of MARPOL Annex VI relating to the data collection system for fuel oil consumption of ships
4	MEPC 73/5/12	India, IPTA and IBIA	30 August 2018	AIR POLLUTION AND ENERGY EFFICIENCY	Outcome of the Intersessional Meeting on Consistent implementation of regulation 14.1.3 of MARPOL Annex VI concerning the development of guidance on ship implementation planning for 2020 This document proposes adding text to appendix 2 of the draft Guidance on the development of a ship implementation plan for the consistent implementation of the 0.50% sulphur limit under MARPOL Annex VI prepared by the Intersessional Meeting on Consistent implementation of regulation 14.1.3 of MARPOL Annex VI regarding fuel system heating arrangements
5	MEPC 73/7/10	Argentina, Brazil, China, India, Indonesia and Philippines	31 August 2018	REDUCTION OF GHG EMISSIONS FROM SHIPS	Comments to document MEPC 73/7 on preparation for the Fourth IMO GHG Study This document provides comments to document MEPC 73/7 on preparation for the Fourth IMO GHG Study
6	MEPC 73/7/11	Argentina, Brazil, China, India, Indonesia and Philippines	31 August 2018	REDUCTION OF GHG EMISSIONS FROM SHIPS	Comments on the annex to document MEPC 73/7 on preparation for the Fourth IMO GHG Study This document provides comments to document MEPC 73/7 on preparation for the Fourth IMO GHG Study

MEPC 74		2019			
1	MEPC 74/5/22	Brazil, China, India and Liberia	8 March 2019	AIR POLLUTION AND ENERGY EFFICIENCY	EEDI for very large bulk carriers This document outlines a proposal for amendments to regulation 21.3 of MARPOL Annex VI with regard to the EEDI reference line parameters for the very large bulk carrier ship type
2	MEPC 74/5/20	Bahamas, Canada, India, Japan, Liberia, Marshall Islands, Panama, United States, BIMCO, ICS, INTERCARGO and INTERTANKO	8 March 2019	AIR POLLUTION AND ENERGY EFFICIENCY	Enhanced implementation of regulation 18 of MARPOL Annex VI: proposed plan for data collection and analysis In response to the invitation by MEPC 73, this document contains a fully developed proposal for a data collection and analysis plan through recommended enhancements to the IMO Global Integrated Shipping Information System (GISIS) database and establishment of a strategy for data analysis
3	MEPC 74/5/21	Bahamas, India, Liberia, Marshall Islands, Panama, United States, BIMCO, ICS, INTERCARGO and INTERTANKO	8 March 2019	AIR POLLUTION AND ENERGY EFFICIENCY	MEPC Circular related to the enhanced implementation of regulation 18 of MARPOL Annex VI This document provides a draft MEPC circular that the Committee may consider, in conjunction with proposals made in document MEPC 74/5/20, with regard to reporting of data in the IMO Global Integrated Shipping Information System (GISIS) module related to MARPOL Annex VI
4	MEPC 74/10/1	India	20 March 2019	POLLUTION PREVENTION AND RESPONSE	Guidance on contingency measures for addressing non-compliant fuel oil This document proposes issuance of Interim guidance on contingency measures for addressing non-compliant fuel oil, addressing the issue of disposal of remaining non-compliant fuel oil taken on board in compliant fuel oil non-availability situation with a FONAR

MEPC 76		2021			
1	MEPC 76/INF.32	India	7 April 2021	WORK PROGRAMME OF THE COMMITTEE AND SUBSIDIARY BODIES	Assessment of acoustic habitat degradation due to shipping – A new perspective The hazards of noise due to shipping, manifesting as acoustic habitat degradation for the marine ecosystem, is well known. There is substantial global attention to the issue and ongoing research efforts are aimed at facilitating sustainable growth for all. This document attempts to put in perspective the issue of acoustic habitat degradation in the Indian Ocean Region (IOR) with identification of hotspots in terms of extent of degradation, and proposes new means for site-specific assessment of the degradation. It also brings into focus Underwater Domain Awareness (UDA), based on the data gathered from IOR.
2	MEPC 76/7/20	Argentina, Brazil, Chile, China, Ecuador, India, Indonesia, Morocco, Saudi Arabia, South Africa and the United Arab Emirates	7 April 2021	REDUCTION OF GHG EMISSIONS FROM SHIPS	Comments on the proposal to establish an International Maritime Research and Development Board (IMRB) This document provides comments on the establishment of an International Maritime Research and Development Board, in particular with regard to its mandate, purpose and relevant mechanism
3	MEPC 76/7/10	Australia, Canada, Croatia, Denmark, France, Germany, Ghana, India, Jamaica, Japan, Liberia, Mexico, Morocco, Norway, Panama,	10 March 2021	REDUCTION OF GHG EMISSIONS FROM SHIPS	Proposal for a work plan for the development of mid- and long-term measures following up on the Initial IMO GHG Strategy This document proposes a work plan for the development of midand long-term measures, in accordance with the Initial IMO strategy on reduction of GHG emissions from ships. It invites the Committee to approve such work plan at MEPC 76.

		Republic of Korea, Singapore, Spain, Sweden, United Arab Emirates, United States and Vanuatu			
4	MEPC 76/7/32	India	7 April 2021	REDUCTION OF GHG EMISSIONS FROM SHIPS	Trials of NOx compliance for existing engines using biofuel blends MARPOL Annex VI regulation 3.2 contains provisions for undertaking "Trials for ship emission reduction and control technology research". India has utilized the said provision with the aim to gather information on NOx emission results for biodiesel blends in existing ship's diesel engines. Since the environmental conditions of test beds are difficult to achieve on board, the NOx measurement was carried out for both LSHSD (low sulphur high speed diesel) and biodiesel blends under similar environmental conditions and the results compared. The results obtained under regulation 3.2 provide realistic evidence of the impact of NOx emissions of such biodiesel blends as compared to LSHSD (DM-grade according to ISO 8217).
5	MEPC 76/7/59	India	21 April 2021	REDUCTION OF GHG EMISSIONS FROM SHIPS	Comments on document MEPC 76/7/4 This document proposes inclusion of an example speed-power curve figure representing pre-EEDI ships falling under the scope of paragraph 2.2.3.4 of the draft guidelines on the method of calculation of the attained energy efficiency existing ship index (EEXI) in the draft guidelines on survey and certification of the Energy Efficiency Existing Ship Index (EEXI) for clear understanding and uniform implementation of EEXI guidelines by stakeholders
Total papers submitted		**Individually + Cosponsor**	**24+21**	**= 45**	

ALL PAPERS OF INDIA IN HTW SESSION

Sr. No	Document No.	Submitted by	Submitted date	Agenda Item	Summary of Agenda
HTW5		**2018**			
1	HTW 5/5/2	India	11 May 2018	GUIDANCE FOR STCW CODE, SECTION B-I/2	Proposed amendments to table B-I/2 of STCW Code This document contains a proposal to amend table B-I/2 of the STCW Code, in order to provide better guidance for Parties, Administrations, port State control authorities, recognized organizations and other parties relevant to the certification requirements of the 1978 STCW Convention, as amended
2	HTW 5/15/2	India	11 May 2018	ANY OTHER BUSINESS	Limitation of propulsion power for officer in charge of an engineering watch on 750 kW propulsion power or more engaged on near-coastal voyages This document provides, for the consideration of the Sub-Committee, a proposal from India for rationalizing the requirements of section A-III of the STCW Code
3	HTW 5/15/7	India	11 May 2018	ANY OTHER BUSINES	Proposal for limitation on certificates for training in high-voltage requirement This document provides, for the consideration of the Sub-Committee, a proposal from India for rationalizing the requirements for the high-voltage elements in section A/III of the STCW Convention,1978, as amended
HTW6		**2019**			

1	HTW 6/5	India	22 February 2019	GUIDANCE FOR STCW CODE, SECTION B-I/2	Report of the Correspondence Group This document provides the report of the Correspondence Group on Amendments to Table B-I/2 of the STCW Code
Total papers submitted		**Individually+ Cosponsor**	**04 +00**	**= 04**	

ALL PAPERS OF INDIA IN MSC SESSION

Sr. No	Document No.	Submitted by	Submitted date	Agenda Item	Summary of Agenda
	MSC 94		**2014**		
1	MSC 94/14/2	India	19 August 2014	PIRACY AND ARMED ROBBERY AGAINST SHIPS	Regulating "floating armouries" This document seeks to highlight the need to deliberate on the evolving issues of merchant ships being used as "floating armouries" and the urgent need for developing guidelines for regulating "floating armouries"
	MSC 96		**2016**		
1	MSC 96/23/8	India	09 February 2016	Proposal for a new output on the application of IRNSS in the maritime field	This document contains a proposal for inclusion of a new output to the post-biennial agenda of the Committee to recognize Indian Regional Navigation Satellite System (IRNSS) as a future component of the World-Wide Radionavigation System (WWRNS) and develop performance standards for shipborne IRNSS receiver equipment
2	MSC 96/7/7	India	22 March 2016	MANDATORY INSTRUMENT AND/OR PROVISIONS ADDRESSING SAFETY STANDARDS FOR THE CARRIAGE OF MORE THAN 12 INDUSTRIAL PERSONNEL ON BOARD	Comments on the report of SDC 3 This document provides comments on the options given in document SDC 3/WP.7 and the report of SDC 3 regarding the carriage of industrial personnel on international voyages, and proposes a possible way forward for a mandatory instrument. The attention of the Committee is invited to certain factors to be considered while making a decision on this output

				VESSELS ENGAGED ON INTERNATIONAL VOYAGES	
MSC 97		**2016**			
1	MSC 97/19/11 19 August 2016	India	19 August 2016	WORK PROGRAMME	Proposal for the development of an International Regulatory framework for "Floating Armouries", as a new output This document urges IMO to consider having global guidelines developed to regulate floating armouries, similar to the guidelines on privately contracted armed security personnel (PCASP) and private maritime security companies (PMSCs) formulated by IMO, through the International Organization for Standardization (ISO), in the form of the ISO-PAS (Publicly Accepted Standards) 28007, in the recent past (2012)
MSC 98		**2017**			
1	MSC 98/4/4	India	18 April 2017	EARLY IMPLEMENTATION/APPLICATION OF IMO INSTRUMENTS	Comments on documents MSC 98/4 and MSC 98/4/3 – Consideration of the issues related to early implementation of mandatory requirements This document comments on the legal advice provided in document MSC 98/4 and proposals in document MSC 98/4/3; bearing in mind that the four-year cycle would be beneficial to Member States to address some of the legislation issues identified during Member State audits, proposes that all amendments to the 1974 SOLAS Convention should be made in accordance with the four-year cycle, as set out in MSC.1/Circ.1481, and circulars for their early implementation should be avoided, as far as possible; and, in this connection, suggests to expand the application of MSC.1/Circ.1481, i.e. the four-year cycle for amendments, to cover other IMO Conventions.

2	MSC 98/15/2	India	7 March 2017	PIRACY AND ARMED ROBBERY AGAINST SHIPS	Proposed draft guidelines for floating armouries Responding to the invitation made by MSC 97, this document proposes the development of draft guidelines for floating armouries
MSC 99		**2018**			
1	MSC 99/20/3	Australia, China, India, Norway, Republic of Korea, Singapore, South Africa, Turkey, IALA, IAIN, IFSMA, IHMA, and NI	6 February 2018	WORK PROGRAMME	Proposal for a new output for a revision of resolution A.857(20) on Guidelines for Vessel Traffic Services This document proposes a new output for the Sub-Committee on Navigation, Communications and Search and Rescue for a revision of resolution A.857(20) on Guidelines for Vessel Traffic Services. This is to ensure that the resolution is modernized/updated and that it continues to serve as an effective instrument, providing a clear framework to implement VTS globally in a harmonized manner
MSC 101		**2019**			
1	MSC 101/INF.15	India	2 April 2019	PIRACY AND ARMED ROBBERY AGAINST SHIPS	Establishment of Information Fusion Centre – Indian Ocean Region (IFC-IOR) This document seeks to inform the Committee of the newly established Information Fusion Centre – Indian Ocean Region (IFC-IOR) by the Government of India, including its mandate, means of information exchange and partnerships with relevant stakeholders
2	MSC 101/18/3	India	29 March 2019	PIRACY AND ARMED ROBBERY AGAINST SHIPS	Armed robbery and hijacking incidents in the Gulf of Guinea This document seeks to highlight the need to deliberate on the evolving issues of merchant ships and seafarers being affected due to armed robbery and hijacking incidents in the Gulf of Guinea and consider the need to recommend the establishment of a contact group to coordinate international efforts towards eradication of piracy in the Gulf of Guinea

MSC 102		2020			
1	MSC 102/5/5	India	10 February 2020	REGULATORY SCOPING EXERCISE FOR THE USE OF MARITIME AUTONOMOUS SURFACE SHIPS (MASS)	Summary of results of the second step of the RSE for LL 1966, LL PROT 1988, IS Code Part A and III Code This document presents the results of the regulatory scoping exercise undertaken for the provisions of the International Convention on Load Lines 1966, as amended, its associated Protocol of 1988, Part A of the Intact Stability Code, and the IMO Instruments Implementation Code
Total papers submitted		**Individually+ Cosponsor**	**09 +01**	**= 10**	

ALL PAPERS OF INDIA IN PPR SESSION

Sr. No	Document No.	Submitted by	Submitted date	Agenda Item	Summary of Agenda
PPR6		**2019**			
1	PPR 6/8/4	Brazil, India and Panama	14 December 2018	CONSISTENT IMPLEMENTATION OF REGULATION 14.3 OF MARPOL ANNEX VI	Comments on document PPR 6/8 regarding prohibition to carry non-compliant fuel oil under regulation 14.1 of MARPOL Annex VI This document suggests two possible actions for disposal of remaining non-compliant fuel oil taken on board in compliant fuel oilnon-availability scenario with FONAR
2	PPR 6/8/6	India, Jamaica, Liberia and IBIA	28 December 2018	CONSISTENT IMPLEMENTATION OF REGULATION 14.1.3 OF MARPOL ANNEX VI	Guidelines for verification of compliance with sulphur limits This submission comments on document PPR 6/8 and points to issues around guidelines for sulphur verification that need to be clearly addressed prior to 2020 because proposed regulatory amendments to assist with consistent implementation of regulation 14.1.3 of MARPOL Annex VI would not take effect until a year and a half after 2020, at the earliest
PPR8		**2021**			
1	PPR 8/7/8	India, Japan, Liberia, Palau, Panama, Republic of Korea, CLIA, BIMCO and ICS	28 January 202	REVISION OF MARPOL ANNEX IV AND ASSOCIATED GUIDELINES TO INTRODUCE PROVISIONS FOR RECORD-	Comments on document PPR 8/7 This document provides comments on the report of the Correspondence Group on Amendments of MARPOL Annex IV and Associated Guidelines (PPR 8/7). The co-sponsors propose re-establishing the Correspondence Group for further discussion on concrete measures to improve the effluent quality from sewage treatment plants installed on existing ships.

				KEEPING AND MEASURES TO CONFIRM THE LIFETIME PERFORMANCE OF SEWAGE TREATMENT PLANTS	
Total papers submitted		**Individually+ Cosponsor**	**00 +03**	**= 03**	

ALL PAPERS OF INDIA IN ISWG-GHG SESSION

Sr. No	**Document No.**	**Submitted by**	**Submitted date**	**Agenda Item**	**Summary of Agenda**
ISWG-GHG2		**2017**			
1	ISWG-GHG 2/2/5	Argentina, China, India, the Philippines and Saudi Arabia	22 September 2017	FURTHER DEVELOPMENT OF THE STRUCTURE AND IDENTIFICATION OF CORE ELEMENTS OF THE DRAFT INITIAL IMO STRATEGY ON	Proposal on the development of the initial IMO Strategy on reduction of GHG emissions from ships This document highlights that the initial IMO Strategy on reduction of GHG emissions from ships should be simple, durable and inspire immediate actions. Accordingly, it sets out the co-sponsors' view of the Strategy's possible elements in order for IMO to successfully adopt an initial Strategy in 2018. In the annex to this document,

				REDUCTION OF GHG EMISSIONS FROM SHIPS	preliminary proposals on an initial IMO Strategy and work to be undertaken before 2023 are provided.
2	ISWG-GHG 2/2/6	Argentina, China, India and the Philippines	22 September 2017	FURTHER DEVELOPMENT OF THE STRUCTURE AND IDENTIFICATION OF CORE ELEMENTS OF THE DRAFT INITIAL IMO STRATEGY ON REDUCTION OF GHG EMISSIONS FROM SHIPS	Developing national action plans by Member States to facilitate reduction of GHG emissions from international shipping This document lists potential activities and expected outputs to be contained in a national action plan for consideration when developing the IMO Strategy on reduction of GHG emissions from ships. It underlines that to invite Member States to submit national action plans is by no means to encourage any kinds of unilateral actions. Rather, it provides complementary and extra contributions beyond global actions, i.e. the enhancement of implementation of existing IMO instruments, involvement of more stakeholders not necessarily covered by IMO, mobilizing resources and encouraging investment, and identification of best available techniques and practices.
3	ISWG-GHG 2/2/7	Argentina, China, India and the Philippines	22 September 2017	FURTHER DEVELOPMENT OF THE STRUCTURE AND IDENTIFICATION OF CORE ELEMENTS OF THE DRAFT INITIAL IMO STRATEGY ON REDUCTION OF GHG EMISSIONS FROM SHIPS	Statistical analysis on the characteristics of operational energy efficiency of ships and the properties of regression lines of the potential indicator This document provides the main findings of a statistical analysis carried out by the co-sponsors on the characteristics of operational energy efficiency of ships and the properties of regression lines of the potential indicator. Results show that the "reference line – reduction rate" approach of EEDI requirement mechanism may not be applicable to the appraisal or target setting for operational energy efficiency of individual ships, yet may have the potential to appraise the overall average performance across the sector or segments of international shipping. Proposals on further in-depth studies based on data through the already adopted IMO data collection system are raised, with a view to facilitating more informed progress on reduction of GHG emissions from

					ships in the three-step approach.
4	ISWG-GHG 2/2/10	Angola, Argentina, Brazil, Ecuador, India and Peru	22 September 2017	FURTHER DEVELOPMENT OF THE STRUCTURE AND IDENTIFICATION OF CORE ELEMENTS OF THE DRAFT INITIAL IMO STRATEGY ON REDUCTION OF GHG EMISSIONS FROM SHIPS	Initial Strategy on the reduction of GHG emissions from ships This document proposes elements for the draft text for the initial IMO Greenhouse Gases (GHG) Strategy, further developing proposals in documents MEPC 71/7/6 and ISWG-GHG 1/2/8
ISWG-GHG3		**2018**			
1	ISWG-GHG 3/2/12	Argentina, Brazil, India and Saudi Arabia	16 February 2018	FINALIZATION OF THE DRAFT INITIAL IMO STRATEGY ON REDUCTION OF GHG EMISSION FROM SHIPS	Comments on document ISWG-GHG 3/2 This document provides comments on and proposes amendments to document ISWG-GHG 3/2
ISWG-GHG4		**2018**			
1	SWG-GHG 4/2/12	Argentina, Brazil, China, India, Indonesia and the Philippines	31 August 2018	DEVELOPMENT OF A PROGRAMME OF FOLLOW-UP ACTIONS OF THE INITIAL IMO STRATEGY ON REDUCTION OF GHG EMISSIONS FROM	Views on follow-up actions towards revised Strategy This document offers views on how to progress on the programme of follow-up actions of the Initial Strategy, with a focus on reducing uncertainties associated with emissions estimates and scenarios in the Fourth GHG study and assessing the impact of candidate measures on States. It provides an annex containing timelines for proposed technical work

				SHIPS	
ISWG-GHG5		**2019**			
1	ISWG-GHG 5/2/3	Brazil and India	22 March 2019	CONSIDERATION OF CONCRETE PROPOSALS FOR ASSESSING THE IMPACTS ON STATES	Proposal of a procedure for assessing impacts of measures on States and views on a cost-effectiveness approach methodology This document proposes a four-step procedure for assessing and addressing impacts of candidate GHG reduction measures on States. It also offers views on a methodological tool based on cost-effectiveness analysis, for the consideration by the Committee as a possible approach for undertaking impact assessments.
ISWG-GHG6		**2019**			
1	ISWG-GHG 6/2/6	Bahamas, Chile, Liberia, India, Singapore, United Arab Emirates, ICS, IPTA and RINA	27 September 2019	FURTHER CONSIDERATION OF CONCRETE PROPOSALS TO IMPROVE THE OPERATIONAL ENERGY EFFICIENCY OF EXISTING SHIPS, WITH A VIEW TO DEVELOPING DRAFT AMENDMENTS TO CHAPTER 4 OF MARPOL ANNEX VI AND ASSOCIATED GUIDELINES, AS APPROPRIATE	Proposal for approval by MEPC 75 of mandatory amendments to strengthen the Ship Energy Efficiency Management Plan (SEEMP) This document contains a concrete proposal for a short-term measure for immediate consideration by ISWG-GHG 6, for finalization at ISWG-GHG 7 prior to approval at MEPC 75. Incorporating elements of other proposals, the core of this proposal is to strengthen SEEMP, subjecting it to mandatory external audits, either under the ISM Code or by amending the IEEC survey regime. The co-sponsors have assessed the impact on Member States, and identified there will be no disproportionate impacts, despite the significant contribution this measure should make towards achieving the 2030 target. This document also suggests other actions to be taken by ISWG-GHG 6 in order to

					ensure that the measure proposed is implemented quickly.
2	ISWG-GHG 6/4	Argentina, Brazil, China, India, Saudi Arabia, Singapore and IAPH	27 September 2019	CONSIDERATION OF A DRAFT MEPC RESOLUTION URGING MEMBER STATES TO DEVELOP AND UPDATE A VOLUNTARY NATIONAL ACTION PLAN (NAP) WITH A VIEW TO CONTRIBUTING TO REDUCING GHG EMISSIONS FROM INTERNATIONAL SHIPPING, AND DEVELOP ASSOCIATED GUIDELINES, AS APPROPRIATE	Proposal on a draft MEPC resolution on encouragement of Member States to submit National Action Plans MEPC 74 instructed ISWG-GHG 6 to consider a draft MEPC resolution urging Member States to develop and update a voluntary National Action Plan (NAP) with a view to contributing to reducing GHG emissions from international shipping. This document proposes a draft MEPC resolution on encouragement of Member States to submit National Action Plans.
ISWG-GHG7		**2020**			
1	ISWG-GHG 7/2/16	India, Liberia, Panama, Singapore, United Arab Emirates, ICS and RINA	7 February 2020	FURTHER CONSIDERATION OF CONCRETE PROPOSALS TO IMPROVE THE OPERATIONAL ENERGY EFFICIENCY OF EXISTING SHIPS, WITH A VIEW TO DEVELOPING DRAFT	Proposal for a goal-based operational measure This document contains a concrete proposal for a short-term measure for immediate consideration by ISWG-GHG 7, based on goal-based operational and technical measures to reduce GHG emissions from ships. The measure is based on proposals already considered at ISWG-GHG 6 and would complement the Energy Efficiency Existing Ship Index (EEXI) and Carbon Intensity Indicators (CII) approaches. As such, it

				AMENDMENTS TO CHAPTER 4 OF MARPOL ANNEX VI AND ASSOCIATED GUIDELINES, AS APPROPRIATE	provides a positive and ambitious way forward which could be finalized and agreed quickly, with implementation by 2023.
2	ISWG-GHG 7/2/26	China, Croatia, Denmark, France, Germany, Ghana, India, Italy, Japan, Malaysia, Nigeria, Norway, Republic of Korea Singapore, Spain, United Arab Emirates and ICS	18 September 2020	FURTHER CONSIDERATION OF CONCRETE PROPOSALS TO IMPROVE THE OPERATIONAL ENERGY EFFICIENCY OF EXISTING SHIPS, WITH A VIEW TO DEVELOPING DRAFT AMENDMENTS TO CHAPTER 4 OF MARPOL ANNEX VI AND ASSOCIATED GUIDELINES, AS APPROPRIATE	Proposal for a mandatory goal-based technical and operational short-term measure with combination of EEXI, SEEMP, CII and rating mechanism This document contains a proposal to combine the measures submitted by documents ISWG-GHG 7/2/6, ISWG-GHG 7/2/9, ISWG-GHG 7/2/14 and ISWG-GHG 7/2/21
Total papers submitted		**Individually+ Cosponsor**	**0 +11**	**= 11**	

Details of papers submitted by India at different Committees/Sub-committees of IMO

Sl No.	Title	Agenda	Subject	Committee Name	Date of Submission

1	III 1/9/2	COMPREHENSIVE ANALYSIS OF DIFFICULTIES ENCOUNTERED IN THE IMPLEMENTATION OF IMO INSTRUMENTS	Uniformity of procedures for issuance of Multiple Load Lines under the International Convention on Load Lines, 1966, and as modified by the Protocol of 1988, as amended	Implementation of IMO Instruments (III)	23/05/2014
2	III 1/9/3	COMPREHENSIVE ANALYSIS OF DIFFICULTIES ENCOUNTERED IN THE IMPLEMENTATION OF IMO INSTRUMENTS	Information about the exemptions on the format of International Load Line Certificate	Implementation of IMO Instruments (III)	30/05/2014
3	MSC 96/7/7	MANDATORY INSTRUMENT AND/OR PROVISIONS ADDRESSING SAFETY STANDARDS FOR THE CARRIAGE OF MORE THAN 12 INDUSTRIAL PERSONNEL ON BOARD VESSELS ENGAGED ON INTERNATIONAL VOYAGES	Comments on the report of SDC 3	Maritime Safety Committee (MSC)	30/03/2016
4	III 3/5/6	MEASURES TO HARMONIZE PORT STATE CONTROL (PSC) ACTIVITIES AND PROCEDURES WORLDWIDE	Performance of flag Administrations and recognized organizations	Implementation of IMO Instruments (III)	08/06/2016
5	MSC 97/6/7	MANDATORY INSTRUMENT AND/OR PROVISIONS ADDRESSING SAFETY STANDARDS FOR THE CARRIAGE OF MORE THAN 12 INDUSTRIAL PERSONNEL ON BOARD VESSELS ENGAGED ON INTERNATIONAL VOYAGES	Comments on document MSC 97/6	Maritime Safety Committee (MSC)	10/10/2016
6	SDC 4/9/1	AMENDMENTS TO THE 2011 ESP CODE	Comments on document SDC 4/9	Ship Design and Construction (SDC)	10/01/2017
7	MSC 98/4/4	EARLY IMPLEMENTATION/APPLICATION OF IMO INSTRUMENTS	Comments on documents MSC 98/4 and MSC 98/4/3 – Consideration of the issues related to early implementation of mandatory requirements	Maritime Safety Committee (MSC)	04/05/2017

8	MSC 102/5/5	REGULATORY SCOPING EXERCISE FOR THE USE OF MARITIME AUTONOMOUS SURFACE SHIPS (MASS)	Summary of results of the second step of the RSE for LL 1966, LL PROT 1988, IS Code Part A and III Code	Maritime Safety Committee (MSC)	28/02/2020
9.	LEG 107/1/2	AGENDA item 4	PROVISION OF FINANCIAL SECURITY IN CASE OF ABANDONMENT OF SEAFARERS,AND SHIPOWNERS'RESPONSIBILITIES IN RESPECT OF CONTRACTUAL CLAIMS FOR PERSONAL INJURY TO, OR DEATH OF SEAFARERS IN LIGHT OF THE PROGRESS OF AMENDMENTS TO THE ILA MARTIME LABOUR CONVENTION 2005	LEGAL COMMITTEE	13/12/2019

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